

The order passed by Hon'ble JAD-I & Hon'ble JAD-II on the mention-slips filed by Ld. Counsels through the e-mail ementioning.phc-bih@gov.in

The Ld. Counsels are requested to make mentioning of extremely urgent matters only. All A.Bails and R.Bails including tied –up matters are to be listed in order of their seniority as such no need to mention for their listing.

All Civil & Cr. Matters of the year 2020 & 2021 have been listed in order of their seniority before the respective Benches as such no need to mention for the listing of such cases.

The case already listed before a Bench may be mentioned before the Bench concerned only.

Mentioning matters regarding urgent hearing of pending cases:

Sl.No.	Name of Adv. With Ph.No.	Name of Party	Nature of Case	Reasons for Mentioning	Remarks
(From 12:00 PM of 11.01.2022 to 12:00 PM of 12.01.2022)					
Civil Matters					
1.	Manoj Kumar 9801179773	Guriya Devi	C.W.J.C.no.- 15059 /2021	The above writ Petition has been filed against the order passed by D.M Saran in Anganbari appeal no-2/2015 on dt. 07.07.2017 before this Hon'ble High Court and same is pending however several times I was mentioned before the court, the petitioner is selected but the Dist. Program Officer has appointed respondent no-6 in place of petitioner. In such circumstance kindly direction may be given to list the case out of turn.	May be mentioned before the respective Bench only where the matter is listed
2.	Nityanand Mishra 9431492472 9006073528	Swadesh Prakash & others	C.W.J.C. No. 13823/2017	The present writ application has been filed by the petitioners for commanding/ directing the respondents concerned specially the respondent no. 6 and 7 to publish the result of the petitioner who has finally qualified in all three level tests i.e. PET, Document Verification and Driving Eligibility Test (DET) which conducted by the Central Selection Board of Constable (Driver	No Urgency

				Constable Recruitment) Bihar, Patna (herein after referred as CSBC, Patna) through Advertisement no. 01/2016. In the said case vide order dated 15.4.2019 the matter fixed on 6.5.2019 from 2:15 P.M. within first fifteen cases. But the said case could not be listed, The petitioners are suffering from/deprived from their service careers, due to slackness attitude and mala fide intention of the respondents concerned. Prayer for listing on priority basis.	
3.	Nityanand Mishra 9431492472 9006073528	Brljesh Kumar Upadhyay	MJC No. 3688 of 2017 (Contempt)	The present contempt application arises for compliance of the order dated 04.08.2014 passed In CWJC NO. 23710/2012. In view of the order dated 04.08.2014 Joining of the petitioner accepted on 30.01.2018 and the petitioner is still working, but salary of the petitioner has not been paid since March,2011 (before Joining and since 31.01.2018 (after joining) to till date as well as trained pay scale Is also due accordingly. The petitioner and his family are suffering from financial crisis and starvation In pandemic situation of Covid-19, due to non-payment of salary of the petitioner.	No Urgency
4.	Durga Nand Jha 9939945223	Md. Atique Ahmad	CWJC No. 11969 of 2012	This writ application has been filed for conversion of service of petitioner from work charge to regular establishment. The case is squarely covered with judgement	No Urgency

				of this Hon'ble Court reported in 2011 (2) BLJ 345 and full Bench judgement passed in the case of Ram Prasad Singh. This case is required to be heard out of turn at the earliest as more than 9 years have passed.	
5.	Durga Nand Jha 9939945223	Rama Nand Thakur	MJC No. 5006 of 2018	Petitioner retired on 31.08.2011 but no retired dues was paid. This Hon'ble Court passed order dated 16.07.2018 for payment but till date even provisional pension is not being made nor any show-cause has been filed showing compliance of order. The whole family members are at the verge of starvation. The case is required to be heard out of turn at the earliest. Several cases of 2019 is on the list.	No Urgency
6.	Durga Nand Jha 9939945223	Ramesh Kumar	MJC No. 2925 of 2019	Several cases of 2019 is on the list. Against disobedience of order dated 31.08.18 the present case has been filed. Case is related to payment of salary after July, 2017. The matter is urgent and it requires to be taken of out of turn at the earliest.	No Urgency
7.	Durga Nand Jha 9939945223	Gulab Jha	MJC No. 3132 of 2019	Several contempt cases of 2019 are on the list. By judgement dated 12.05.2016 the salary was directed to be paid but not paid. Accordingly, case has been filed and during pendency the petitioner also retired. But nothing has been paid. Much time has elapsed. The case may kindly be taken up at the earliest.	No Urgency
8.	Durga Nand Jha	Sujeet Kumar Sinha and	CWJC No. 23245 of 2019	This case was heard on 16.12.2019 and was	No Urgency

	9939945223	others		adjourned to 17.01.2020 at the instance of State and K.S.D.S. University for filing counter affidavit. The case is related to payment of salary and matter is pending since more than two years. The case is required to be heard out of turn at the earliest.	
9.	Durga Nand Jha 9939945223	Paras Ram and others	CWJC No. 193 of 2020	The case was placed before Hon'ble Mr. Justice Chakradhari Sharan Singh on 06.03.2020 and since it was not taken up on time, date was carried forwarded to 16.03.2020 and thereafter has not been listed. Case has been mentioned on several occasions. Some of the petitioners are at the verge of retirement. Pleadings are complete. The case may kindly be placed out of turn at the earliest.	No Urgency
10.	Durga Nand Jha 9939945223	Rajeshwar Prasad Singh	MJC No. 1174 of 2021	The petitioner retired on 01.01.2010 but no retiral dues was paid. This Hon'ble Court vide order dated 22.10.2019 directed for payment in the light of full Bench. More than two years have passed but no retiral dues have been paid. Case may kindly be taken up out of turn at the earliest.	No Urgency
11.	Lal Mani Sharma 9334007809	Arvind Kumar and others	C.W.J.C. No. 16593 of 2019	Although since 1954 the posts of Field Assistant are sanctioned, however, as the Service Condition Rules were not framed so a large number of Field Assistants retired even without getting any promotion in their service. After order of this Hon'ble Court the	No Urgency

				<p>Department has framed the service Condition Rules, however, the claim for promotion has been rejected although the Rules provide for the same and as such some of the petitioners are being/ have been retired from the service without getting promotion. In the present writ petition on 27.08.2019 the Hon'ble Court was pleased to direct to list the present writ petition alongwith CWJC NO. 12391 of 2019. In CWJC NO. 12391 of 2019 vide its order dated 25.06.2019 the Hon'ble Court was pleased to direct to re-notify the said CWJC No. 12391 of 2019 on 23.07.2019 but till date the case has not been listed and some of the petitioners have retired or are going to retire. So, the matter is urgent and the case may kindly be listed on priority basis.</p>	
12.	Upendra Yadav 9430877682	Vinod Giri	CWJC No. of 2019	<p>The petitioner is poor and working as chowkidar, who has been terminated from work by the District Magistrate, Gopalganj vide memo no. 153/Sa dated 31.01.2019 on the allegation of taking liquor on duty hour. Petitioner along with his family is on the verge of starvation. Hence, present case may listed on priority basis.</p>	No Urgency
13.	Birendra Kumar 9934760036	Haider Khan @ Md. Haider Khan	CWJC No. 4428 of 2020	<p>Petitioner is a licensee issued by Rail authority for opening the shops in the premises of Sitamarhi Rail, but Rail authority without any notice demanded arrear of rent violating the</p>	No Urgency

				provision of agreement and issued coercive action. Similar matter has been listed being CWJC No. 6382 of 2021. So, list this case alongwith same.	
14.	Birendra Kumar 9934760036	Vina Kumari	CWJC No. 2468 of 2020	Petitioner is a licensee issued by Rail authority for opening the shops in the premises of Sitamarhi Rail, but Rail authority without nay notice demanded arrear of rent violating the provision of agreement and issued direction for coercive action and similar matter has been listed being CWJC NO. 6382 of 2021. So, list this case alongwith same.	No Urgency
15.	Pramod Kumar 9801855682	Jairaj Gautam	I.A. No. 1/2020 arising out of CWJC No. 25461 of 2019	The instant matter is extreme urgent. Present petitioner, who was appointed as Block Teacher on compassionate ground on 07.12.2017, without D.LED Training certificate. His monthly salary has stopped since two years back. Petitioner, who is being discharged, his duty on the respective school. Due to paucity and for want of money. The entire family members are on the verge of starvation and also all their children and unable to further study education on the ground of humanity. In the instant matter may be listed for final hearing before this Hon'ble Court.	No Urgency
16.	Bijay Kumar Pandey 9835407593 9473317928	Anita Kumari	CWJC No. 24508 of 2018	Services of the petitioner has been terminated on Assistant Teacher. Petitioner passed the	No Urgency

				B.Ed exam for session 1985-86 batch from Magadh University and after 30 years the respondents hold said certificate without any explanation from the petitioner.	
17.	Md. Najmul Hodda 9431495219	Khilkur Rahman	CWJC No. 10813 of 2021	Aforesaid case has been filed for direction to respondents to provide protection to the petitioner in respect of his ancestral land on which private respondent are creating disturbance in peaceful possession and occupation of the land.	May be mentioned before the respective Bench only where the matter is listed
18.	Md. Najmul Hodda 9431495219	Noor Mohammad	CWJC No. 13177 of 2021	Aforesaid case has been filed for direction to respondents to provide protection to the petitioner in respect of his ancestral land on which respondent no.9 and 10 are creating disturbance in peaceful possession and occupation of the land.	May be mentioned before the respective Bench only where the matter is listed
19.	Md. Najmul Hodda 9431495219	Md. Idrish	CWJC No. 14494 of 2021	Aforesaid case has been filed for direction to respondents to provide protection to the petitioner in respect of his ancestral land on which respondent no.3 and 8 are creating disturbance in peaceful possession and occupation of the land of the petitioner.	May be mentioned before the respective Bench only where the matter is listed
20.	Jagjit Roshan 8809155439	Afroz Alam@ Md. Afroz Alam The State of Bihar and Ors.	M.J.C. No. -1243 of 2019	Although writ was allowed by Order dt. 30.06.2017 but then also Respondents have not complied the Order passed by the Writ Court and even after lapse of 4 Years Respondents are sitting tight over the matter. Petitioner as well as his wife is suffering from several Medical ailments and being	No Urgency

				treated at AIIMS and is in deep financial crisis. Hence, this Contempt Application may be listed and heard on urgent basis, so, that Petitioner should get the financial support. (Some of latest Medical Prescription of Petitioner and his wife is being annexed with this Mention Slip)	
21.	Sanjeev Kumar Mishra 9835068340	Ankit Mishra	EC-BRHC01-02119-2022	Housing board has passed the order directing the petitioner to be evicted from his dwelling house. Petitioner has nowhere to go and the same would put the family and infant of petitioner at risk of Covid 19.	No specific date disclosed
22.	Arun Kumar Mandal 9430928446	Archana Devi	CWJC No. 14686 of 2017	It is prayed that matter relates to termination subject pertaining to Aanganwari Sevika, urgency is that pleadings are complete. Hence, this case may kindly be heard for the ends of justice.	No Urgency
23.	Sanjeet Kumar 9431017782	Arvind Kumar Das	CWJC No. 17093 of 2017	That the present writ application may be disposed of in terms of order dated 13.12.2021 passed in CWJC No. 17526 of 2017 (Lalan Kumar Versus The State of Bihar & Ors.). The case may be listed for "Orders".	No Urgency
24.	SUMEET KUMAR SINGH 8292999999	Balram Kumar	EC-BRHC01-89054-2021	The present matter in the nature of PIL is with regard to the notification published in daily news paper dated 23.10.2021 for land acquisition under the signature of District Land Acquisition Officer, Patna situated in altogether 50.5950 acres of land is to be acquired under Mauja Pahari,	No Urgency

				25.35 Acres and in Mauja- Ranipur altogether 75.96 acres for the "Patna Metro Project". There are 872 poor families who have purchased small plots for the construction of their house. More than 1300 families directly or indirectly will be effected. The social impact assessment is complete violation of objections given by the families has been ignored. Hence the matter be listed urgently for hearing. The matter is urgent as small plots of 2 decimal and 3 decimal and similar which is residential in nature has been purchased and if line alignment is extended for 2 km, then better , cheaper land will be available. Any day, the people will be displaced.	
25.	Rajive Ranjan Singh 9835613117	Dhuri Sah	CWJC No. 3303/15	That this writ has filed in the year of 18, February, 2015 and this is land related matter, it may be heard out of turn.	No Urgency
26.	Apurva Kumar 9308555357	Sagarika Chowdhary @ Savita Kumari	CWJC No. 4621 of 2020	As the matter relates to appointment of petitioner on the post of Asst. Professors and she being devoid of appointment for the subject of History. Not heard for single time since filing of the instant case.	No Urgency
27.	Vipin Kumar Singh 8986968645	Lalit Mohan and others	CWJC No. 4955 of 2017	The present writ application has been filed for granting all service benefits Including post-retirement benefits to the petitioners which has been denied to them. The matter Is pending since 2017 and some of the	No Urgency

				petitioners have already retired from service without receiving the retiral benefits which ought to have been granted to them. The pleading are complete in the matter. Therefore, this matter may kindly be heard out of turn on priority basis.	
28.	Umeshanand Pandit 9472459817	Vijay Kant Jha (Chairman Sevapurva Prashikshit Shikshak Sangh)	CWJC No. 5252 of 2010	That the petitioner filed writ application for fixation of pay scale of the teachers of the petitioner's association, provided under notification no. 1530 dated 11.08.2016, but the respondent authorities have not been implement of the said notification as yet and further another notification issued vide notification no. 1816 dated 12.11.2021 so far teachers of the petitioner's association suffer from the fixation of present pay scale. Therefore, this present matter is very urgent one.	No Urgency
29.	Sumeet Kumar Singh 8292999999	Suveer Kumar Pardesi	MJC No. 1290 of 2021	That the present contempt application is being filed for violating the order dated 04.02.2021 passed in CWJC No. 8323 of 2020 by Hon'ble Mr. Justice Anil Kumar Sinha has directed the District Manager, Nalanda to issue work order to the petitioner within 1 month from 4.2.2021 but till today nothing has been. The tender is of 3 years and from August, 2020. there is a passing 11 months but despite of tender be opened in the name of petitioner and order passed by the Hon'ble High Court,	No Urgency

				<p>there is no order to allotment of work. In Covid-19, the Central Govt has issued direction for distribution of food grains till Oct. 2021 and the District Transport Committee has issued order to allot the work but now the B.S.F.C I M.D has orally directed not to allot the work by taking the plea that an LPA has been filed. There is an economic loss of 8-10 lakhs every month as the vehicle given in tender is not used. Hence it may be heard on priority.</p>	
30.	Chandra Kant 9430206318	Anpurna Mishra and others	CWJC NO. 22132/2018	<p>This writ petition was filed in the year 2018 and was taken up but state submitted that one civil review is filed and Hon'ble Court passed order to put up case after disposal of civil review no 59/2018 filed by the state, there are more than 1000 cases are pending due to filing of the civil review no 59/2018 by the state and still civil review is defective, hence if possible list review petition so that petitioner writ petition could be decided.</p>	No Urgency
31.	Lal Mani Sharma 9334007809	Jalesh Sharma and another	CWJC No. 12391 of 2019	<p>Although since 1954 the posts of Field Assistant are sanctioned, however, as the Service Condition Rules were not framed so a large number of Field Assistants retired even without getting any promotion in their service. After order of this Hon'ble Court the Department has framed the service Condition Rules, however, the claim for promotion has been rejected although</p>	No Urgency

				<p>the Rules provide for the same and as such some of the petitioners are being/ have been retired from the service without getting promotion. In the present writ petition on 25.06.2019 the Hon'ble Court was pleased to direct to re-notify present writ petition on 23.07.2019 but till date the case has not been listed and some of the petitioners have retired or are going to retire. So, the matter is urgent and the case may kindly be listed on priority basis.</p>	
32.	<p>Shashi Bhushan Kumar 9334096692</p>	<p>Kumkum Devi</p>	<p>CWJC No. 208 of 2022</p>	<p>Urgency is that Bank is going to auction the residential house of the petitioner on 20.1.2022 where as petitioner is ready to deposit the due of the Bank in</p>	<p>May be mentioned before the respective Bench only where the matter is listed</p>
33.	<p>Pramod Kumar 9835288810</p>	<p>Ranju Kumari and others</p>	<p>CWJC No. 15781 of 2019</p>	<p>The petitioners were duly appointed as Panchayat/ Block Teachers and was working in the Madhubani District. For payment of their salary, the Block Education Officer prepared pay bill wrongly which was found illegal by the enquiry committee and as such took action against the BEO. Nothing found against the petitioners but despite that not only they have been restrained from working but monthly salary is also not been paid and as such during this hard time the petitioner alongwith their family members have been starving. So, this case may be heard as soon as possible.</p>	<p>No Urgency</p>

34.	Raj Krishna Jha 9430458893	Jay Ram Kumar	CWJC No. 21151 of 2021 (Excise)	In the aforesaid case, the vehicle of the petitioner was seized in an excise case and the vehicle kept in open place. Therefore, the aforesaid matter may kindly be heard on priority basis.	May be mentioned before the respective Bench only where the matter is listed
35.	Ajay Nandan Sahay 9431094365	Anjani Kant Pandey and others	CWJC No. 19606 of 2016	The petitioners have challenged their termination from the post of Executive Assistant in Collectorate, Rohtas by not allowing him to appear for their eligibility test as they could not appear on the day fixed when the petitioners were not noticed. The matter since pending for last six years, so it may be taken up as the same is never been heard.	No Urgency
36.	Ajay Nandan Sahay 9431094365	Kantu Singh	CWJC No. 16211 of 2018	The aforesaid case is removed for encroachment from the government land known as main road under the District Board, Bhabua. The aforesaid case was heard on 16.08.2018 in which the time taken by the counsel for the District Board for four weeks enabling him to file counter affidavit but thereafter the case has not come in the list. The matter is urgently required to be heard as the public at large is affected.	No Urgency
37.	Ajay Nandan Sahay 9431094365	Dinesh Singh @ D. Kr. Singh	CWJC No. 8008 of 2017	The aforesaid case was filed on behalf of the Secretary of auto chalak sangh, Sasaram for providing the space for auto stand like the bus and other stand. The Nagar Parishad was directed to file the counter affidavit by this Hon'ble Court on	No Urgency

				25.09.2018 but till date it has not been filed and the auto drivers are facing the so many problems by the police and anti-social elements. The matter is pending for consideration for about five years. So, this case may be taken up urgently.	
38.	Ravi Shankar 9431094365	Anju Devi	MJC No. 234 of 2020	The aforesaid contempt petition is arising out of the order passed by this Hon'ble Court on 30.07.2019 directing the Circle Officer, Durgawati, District-Kaimur to conclude the encroachment Case No. 15/2018-19 within 4 months but till date the order has not complied causing the regular inquiries of the public at large in the village due to the water logging scattered in the village. The matter being important for the public at large, so the case be taken up urgently.	No Urgency
39.	Chandra Mohan Jha 9199134145	Badlu Singh	MJC No. 56 of 2021	The aforesaid contempt has been filed for non-compliance of the order dated 30.07.2019 passed by Hon'ble Mr. Justice Mohit Kumar Sah in CWJC No. 15436 of 2019 directing the authority i.e., Circle Officer, Karakat, Rohtas to conclude the specific encroachment case mentioned four months altogether seeing the urgency of the public at large who are facing the regular trouble due to unauthorized encroachment on a public land. The matter being urgent be taken up to avoid any mishappening seeing its	No Urgency

				urgency.	
40.	Ajay Kumar Singh 9431455877	Ashok Chaudhari	Case No. 49305 of 2021	Mother of the petitioner is ill as such case of the petitioner may be listed on priority basis.	May be mentioned before the respective Bench only where the matter is listed
41.	Nafisuzzoha 9931880160	Raj Narayan Yadav	CWJC No. 4767 of 2020	That during the pendency of instant writ petition the respondent no.3 without filing counter affidavit in the writ petition passed the adverse order on 24.07.2021 by which order he directed to CO to amend the Jamabandi No. 1825 which was created in the name of the petitioner in the year 2005 and the respondent CO pressurized the petitioner to vacate the alleged land for which the petitioner filed interlocutory Application No. 01/21, kindly list this case on priority basis along with I.A.	No Urgency
42.	SHAILESH KUMAR 9801294071 7903154714	M/s Kamdhenu Dairy	Token No. 21949/2021 (CWJC)	Without giving any prior notice as per requirement u S 6 o the SARFACIE Act, 2002 the respondent Punjab National Bank has taken forceful possession of the mortgaged/ residential land of the petitioner and threatening the petitioner to be auctioned the said land despite the fact that the petitioner has already been paid most part of loan amount and also ready to pay the balance amount within reasonable time at the reasonable rate of interest.	Office to verify

43.	DIPAK KUMAR 99313396253	YUGAL KISHOR MAHATO & ORS	CWJC 24091 / 2019	The matter relates to appointment of teachers and this matter is pending since 2018. Even today, the present writ petition is not listed either in the Cause List or in the Consolidated list of any Hon'ble Judge.	No Urgency
44.	Arvind Kumar Singh 9835447141	Anita Kumari	CWJC No. 12913 of 2019	That petitioner seeks permission to withdraw this application to raise before other legal forum.	To be Listed for withdrawal U/H "To be Mentioned"
45.	Shivpujan Sahay 9939681136	Sabita Devi	MA No. 15 of 2021	That for the aforesaid case is filed for against the judgement and ex parte order dated 17.08.2019 passed by learned Principal Judge, Family Court, Bhagalpur in Matrimonial Case No. 269 of 2018 and without giving any compensation as appellant has having a female child aged about 14 years and she is suffering from starvation and no one is for their look after. So, may Lordships, may be heard before this Hon'ble Court.	To be Listed
46.	Ram Narayan Mahto 9835680334	Ram Deo Singh	CWJC No. 11849 of 2019	Petitioner is PDS licence holder, authority has illegally cancelled the PDS licence of the petitioner and who have filed the above writ petition which is pending since 2019 and petitioner is poor man who is at the verge of starvation. So, it may be listed and kindly it may be heard as early as possible.	No Urgency
47.	Sharda Nand Mishra 9430450915	Ramesh Kumar Jaiswal and others	CR No. 51 of 2021	Civil Revision is being filed against the order dated 28.10.2021 passed by Sub Judge VIth, East Champaran, Motihari in FD No 121/1974, CIS No.130 of 2016 by which rejected the	No Urgency

				<p>application dated 22.07.2021 and 14.09.2021 whenever application dated 22.07.2021 filed by the petitioner for staying the final decree proceeding till disposal of the civil review case No. 11/ 2019 which is pending before this Hon'ble High Court whereas application dated 14.09.2021 tiled by the petitioner inter alia stated that he has submitted papers for filing revision application before Hon'ble Court against the order dated 13.08.2021 passed in FD No. 121/1974 CIS No. 130 of 2016 and have filed Civil Revision No.43/2021 which is still pending for due consideration before Hon'ble High Court.</p>	
48.	Rananjay Kumar 9835404482	Manjurul Hassan	CWJC No. 20570 of	<p>This writ application filed for quashing the order dated 23.06.2019 issued and passed by D.M., Saran at Chapra passed Supply Appeal No. 20 of 2016 by which the order passed by the Sub-Divisional of as contained in Memo No. 2845 dated 31.12.2014 has been affirmed and also for quashing the order passed by the SDO,, has cancelled bearing License No. 88 of 2007 without of applying any independent judicial mind. Hence, matter is urgent.</p>	No Urgency
49.	Rananjay Kumar 9835404482	Ajay Kumar Singh	CWJC No. 302 of 2020	<p>For quashing the order dated 23.06.2019 issued and passed by D.M., Saran at Chapra passed the</p>	No Urgency

				Supply Appeal No. 19/2016, by which the orders passed by the SDO,, Saran as contained in Memo No. 2846 dated 31.12.2014 has been affirmed and also for quashing the order passed by the SDO,, Saran as contained in Memo No. 2846/31.12.2014 has cancelled license No. 17/2017 without of applying and independent judicial mind. Hence, matter is urgent.	
50.	Ratnakar Jha	Ramashish Prasad	CWJC No. 20698/18	The petitioner filed this writ application against the respondent authority for setting aside the order dated 11.05.18 contained in Annexure P/13 to this writ application and respondent authorities has illegally retained the pension of the petitioner under Section 43(b) and 13 G of the Bihar Pension Rules, 1950.	No Urgency
51.	Ramendra Kumar Bharti	Bidupur Matryajivi Sahyog Samiti Ltd.	CWJC No. 15810 of 2021	The petitioner has invested a lot in the ponds concerned and the term of lease is on the verge of expiry. The fish under the ponds need time to be harvested neither there're are huge loss to the society and it is more than hundred member who has jointly invested in the ponds. Hence, this mentioning for the early hearing of this matter.	May be mentioned before the respective Bench only where the matter is listed
52.	Brisketu Sharan Pandey 9430887359	Jagannath Mishra @ Jagannath Mishra	CWJC No. 18452 / 2019	The Respondent State has restricted new appointment of teaching and non teaching employees until further order or prior approvals vide its letter dated	No Urgency

				23.10.2009. The Respondent No 7, 8 & and 9 in most illegal manner have been appointed on 05.04.2013 and their services are being recognised by the Respondent No. 3 ignoring the order/direction dated 23.10.2009 of the State Government. The petitioner is not getting salary despite of genuine appointment while respondents appointees are getting salary. The petitioner is at starvation. The Case may be listed and heard out of turn.	
53.	Sanjeev Kumar Mishra 9835068340	Kiran Jha	Token no.: MJC- 3737/2019	Order of this court is not being complied with. Petitioner is a lady who retire from service.	No Urgency
54.	Anuj Kumar 9939993599	Kiran Kumari	CWJC No. 15464 of2021	CWJC No. 1546-i / 2017 (Kiran Kumari Vs. The Bharat Petroleum Corporation Ltd. & Ors.) to allotment of Patrol Pump to the Petitioner at Hilsa within the District ofNalanda. The Patrol Pump has been allotted to one Kiran Kumari and Shyam Lata has challenged the allotment in CWJC No. 9702 of 2013, which has been dismissed as withdrawn. The matter is pending since last more than five years i.e. since 2017. The same is resulting to substantial loss to Kiran Kumari and to the consumers. The Petitioner has also been deprived from fundamental from carrying profession for his livelihood. Thus, the matter is extra-ordinary and the case may be listed for admission out	May be mentioned before the respective Bench only where the matter is listed

				of turn shortly.	
55.	Rajesh Kumar Sinha 9931265501 9304517556	Kumari Gita Tamauli	CWJC no. 18131/2019	That though the petitioner is regular employe as panchayat teacher she was getting salary but since November, 2018 her salary has been stopped on the pretext of certificate verification which has already been verified from the Bihar school examination board and she has been working but she has not been paid her salary she has two young marriageable daughter and all are reached on begging condition it may be treated urgent and may be heard as early.	No Urgency
56.	Sanjeev Kumar Mishra	Ankit Mishra	EC-BRHC01-02119-2022	Housing board has passed the order directing the petitioner to be evicted from his dwelling house. Petitioner has nowhere to go and the same would put the family and infant of petitioner at risk of Covid 19.	No specific date disclosed
57.	Sanjay Kumar Tiwari 8540996103	Manoj Kumar Roy & Ors.	CWJC No. 2702 of 2020	That the petitioners are health workers and the instant writ petition has been filed for making payment of honorarium in terms of the recommendation made in R.O.P. 2019-2020, and further for direction to remove pay anomaly to the post of lab technician working under RNTCP. Since the petitioners are frontline health worker under this pandemic situation and they having been deprived by the inaction of the respondent authorities. Hence urgent.	No Urgency
58.	Sanjeev Kumar Mishra	Manoranjan Prasad	MA-169/2020	The petitioner is the husband who has filed a	No Urgency

	9835068340			petitioner under section 127 for modification of the maintenance order. For reduction of maintenance of the amount. Now the petitioner is not in position to pay the huge amount which was rejected.	
59.	Sumit Kumar Jha 9430207040	Ganesh Yadav	CWJC (Token) No. 328 of 2022	That the petitioner has filed this petition for setting aside the order dated 16.12.2021 by which the petitioner has been asked to vacate the residential house and now they are announcing on the speaker to demolish the house. The impugned order has been passed without giving a chance of hearing required under the provision of Bihar Public Land Encroachment Act, 1956. Urgency of this case is that, if the matter will not be heard then the respondents will demolish the residential house of the petitioner.	To be Listed
60.	Rabindra Nath Tiwari 9931602969	Mantu Kumari	CWJC No. 1958 of 2020	The petitioner regularized her service as per direction of the Regional Deputy Director of Education by order dated 19.01.2017 and joined on 07.03.2017 as Assistant Teacher in Shasi Kala Madhya Vidyalaya, Chainpur, Sharsha and performed her duties but the petitioner was not getting her salary thereafter the District Education Officer/Respondent no.5 being revengeful, terminated from the service to the petitioner by order dated 17.09.2019/ 27.09.2019 without given any show-	No Urgency

				cause/ reasonable opportunity to the petitioner and petitioner will retire from her service on 31.10.2022. So, please heard this matter as soon as possible in the interest of justice.	
61.	Sourav Suman 8745064263	Md. Manzoor Alam	CWJC No. 2778 of 2020	That the present case has not been listed in consolidated list whereas similar situated matters matter have been listed in consolidated list. Hence, it is requested to list the matter in consolidated list. Hence, matter may be heard at the earliest in the interest of Justice.	No Urgency
62.	Sanjeet Kumar 9431017782	Md. Samir Ahmad	CWJC No. 1101 of 2018	That the present writ application may be disposed of in terms of order dated 13.12.2021 passed in CWJC No. 17526 of 2017 (Lalan Kumar Versus The State of Bihar & Ors.). The case may be listed for "Orders".	No Urgency
63.	RAJAN GHOSHRAVE 9835217011	SHARDINDU KUMAR PRANESH	L. P.A. No. 345 OF 2021	The instant Letters Patent Appeal has been preferred by the Appellants against the judgment dated 03/03/2021 passed in C.W.J.C. No. 7175 of 2020 by Hon'ble Mr. Justice Anil Kumar Upadhyay by which the Merit List prepared by the Bihar Staff Selection Commission, Patna for the post of Lab Technician was quashed and directed to prepare a fresh Merit List. The vacancy for 1772 posts of Lab Technicians was advertised after about 20 years in 2015 and the Merit List was prepared in 2020 adhering to Cadre Rule- 2014 (then	Office to verify as to why not listed before the assigned Bench

				in vogue), but the impugned order was passed ignoring the said Cadre Rule. The Government is facing scarcity of Lab Technicians who worked as "Front Line Corona Worriers" during the current pandemic. Hence the urgency.	
64.	Ramendra Kumar Bharti 9608121001	Ajay Kumar	CWJC NO. 17584 of 2018	The whole case will be infructuous if it will not be heard promptly as the time of next election is on the verge. And ff it happen will be amount to throttle of Justice. This case was filed against the malpractices in the election of West Champaran Cricket Association. The I.A. being the I.A. NO. 2 of 2019 [19.09.19] is pending before this Hon'ble Court.	No Urgency
65.	Arun Kumar Singh No.5 9905699182	Chotelal Sah	CWJC No. 2842/20	Not legible.	No Urgency
66.	Arun Kumar Singh No.5 9905699182	Barister Roy	CWJC No. 2772/20	Not legible.	No Urgency
67.	Nikhil Kumar Agrawal 9473425998	Kumari Rashmi	CWJC No. 5103 of 2020	The matter is fully covered by order dated 04.03.2021 passed in CWJC No. 5882 of 2020. It may be disposed off in the same terms.	No Urgency
68.	Sourav Suman 8745064263	Ramashish Paswan	CWJC No. 756 of 2019	That the present case has not been listed in consolidated list whereas similar situated matters matter have been listed in consolidated list. Hence, it is requested to list the matter in consolidated list. Hence, matter may be heard at the earliest in the interest of Justice.	No Urgency
69.	Aditi Hansari 9473425998	Mridula Singh and others	C. Misc. No. 1460 of 2019	The respondents (being the Plaintiffs in the partition suit) have encroached upon the suit	No Urgency

				<p>property and have opened a Honda showroom on the suit property and are realizing rent to the detriment to the right and interest of the petitioners.</p> <p>The respondents are enjoying the entire suit land without getting the same partitioned.</p> <p>The Trial Court has erroneously rejected the injunction application of the petitioners. Hence, the urgency.</p>	
70.	Shailendra Kumar Singh 9431645617	Vijay Shankar Rai	CWJC No. 9940 of 2019	<p>The State government has granted/ approved affiliation of the college from Session 2021-22 subject to University's approval by competent body which is pending. About 1200 girl students are to appear in examination for which petition IA No. 2/21 is pending. Matter is urgent as it relates to examination of students.</p>	To be Listed for IA
71.	Binoy Kumar	Rajani Kant Ranjan	CWJC No. 20271 of 2021	<p>In the instant case the petitioner hold a graduate degree in B.S. (Hons.) which is allied of B.Sc. (Ag). Earlier the benefit of B.Sc. (Hons.) vis a vis B.Sc. (Ag) has been given to the in the appointment of agriculture coordinator by the interference of this Hon'ble Court vide (Annexure-2). Firstly the advertisement of agriculture co-ordinator, the qualification was only B.Sc. (Ag) but this Hon'ble Court give benefit of B.Sc. (Hons.) also but in the present case also the qualification is only B.Sc. (Ag) hence the</p>	May be mentioned before the respective Bench only where the matter is listed

				same has been challenged by the petitioner. The urgency is that BPSM has published the result of which is under Hence, the instant case may be listed on priority basis under the heading for hearing	
72.	Alok Ranjan 9835063481	M/s Sunita Enterprises & Others	CWJC (Token) No.-482 of 2022	The Ld. Presiding Officer (In-charge) of the Debts Recovery Tribunal (ORT) at Patna has not been extended by the competent authority since 31.12.2021 and accordingly the office of the Ld. Presiding Officer is vacant at present since 01.01.2022. The e-auction of the mortgage property is going to be held on 20.01.2022 according to 30 days prior notice before sale under Rule 8(6) of the Rules in violation of several mandatory provisions under the Act and the Rules and that under section 31 (i) of SARFAESI Act, agricultural land cannot be proceeded against. It is prayed that this matter may be heard on priority basis in virtual/physical court for the ends of justice.	Office to verify
73.	Shashank Chandra 9835160655	Naresh Kumar Singh	CWJC No. 22984 of 2018	The matter relates to selection of the Petitioner under DQ eye quota on group B post advertised by the Bihar staff Selection Commission in the year 2014. The Petitioner has not- been selected as the respondent Commission instead of issuing a single cut-off for DQ eye category candidates had	No Urgency

				<p>issued different cut-offs for the said category on the basis of the caste, thus the respondent Commission has created a class within a class of disability, which is completely impermissible in view of Article 14 and 16(1) of the Constitution of India. It is submitted that the case was heard on 02.11.2021 (Copy enclosed) when the Hon'ble Court was pleased to direct for listing the Case on 16.11.2021, but despite Judicial Order the case has not been listed on 16.11.2021, as such it is prayed that necessary direction be issued in terms of the Judicial Order to list the case.</p>	
74.	Abhisbek Kumar 9708354730	Santosh Kamal and Others	C.W.J.C. No - 9567 /2020	<p>The present writ application preferred by the petitioners for setting aside the decision of the Education Department Government of Bihar issued under the hands of Deputy Director, Administration (Respondent No-5) as contained in Memo No - 738 , dated - 16-04-2019 (Annexure P-11) whereby and where under the concerned respondent had ceased off the employment of the petitioners who were validly appointed on the post of Librarian in Secondary /Higher Secondary Schools runs by the state government . After their termination the petitioners are facing much difficulties for their survival in the present pandemic.</p>	No Urgency

75.	Jay Prakash Singh 7903258014	Sunaina Kunwar @ Sumitra Kunwar	MJC No. 30 of 2022 (D.B.)	My Lord, the petitioner is old lady he is also senior citizen. She is suffering from old age various diseases. She has no money for treatment. The matter relates to family pension. The Branch Manager, PNB,, Rohtas sitting per application more than 9 months. She has met more than 10 times, whereas the treasury Officer, Rohtas, Sasaram sent on 19.04.2021 vide Memo No. 573. Kindly heard any day my Lord.	No Urgency
76.	Anil Kumar Singh 9835233506	Birendra Singh and another	EC-BRHC01-01963-2022 (CWJC)	The present case is for quashing the notice dated 24.11.2021 issued in daily newspaper for e-auction of the property of the petitioner, listed on Serial No. 10 scheduled on 09.12.2021 for the reserve price of Rs.39,88,000/-. The auction has been issued without deducting the amount which has been paid by petitioner no.1. The petitioner is ready to make outstanding payment of the rest amount of loan. The auction can be held any time. Hence, the matter be listed urgently for hearing.	To be Listed
77.	Rabindra Nath Tiwari 9931602969	Randhir Kumar	CWJC No. 18194 of 2017	The petitioner approached this Hon'ble Court for a direction to the respondent authorities to consider the grievance of the petitioner for his appointment on the post of constable (CT/Driver) of Technical and Tradesman in Central Reserved Police force because rejecting the candidature of the	No Urgency

				petitioner on the unsustainable ground that not completing the three months of the operation of the by order dated 09.10.2017 and 19.10.2017. Lordship, please heard this matter as soon as possible because this case will be infructuous. So, pray for heard this case as soon as possible in the interest of justice.	
78.	Parul Prasad 8588901604	The Chairman, Bihar State Pharmacy & Anr.	L.P.A. No. 1645/2018	The urgency in the matter is that the Appellant State was ordered to pay salary to the Respondent Petitioner for the period he had discharged his duty but the same has not been paid yet due to pendency of this LPA which is even time barred. The Respondent Petitioner has not been paid salary from the last 7 (seven) years and even after the Original Writ being decided in favour of the Respondent Petitioner, he has not been able to enjoy the fruit of succeeding in the Writ. The Respondent/Petitioner does not have any other means of livelihood and is suffering from acute depression. The Appellant State is merely delaying the matter without any stay in the LPA and making false submissions before this Hon'ble Court. Since, the matter is of the year 2018, the Petitioner is suffering day by day. Hence, the Urgency.	No Urgency
79.	Shri Prakash Srivastava 8084510539	Ritesh Kumar & Others	CWJC 1455 of 2018	Because, the petitioners joined as voluntary health workers but they	No Urgency

				were removed. Chief Medical Officer, Motihari health services prepared a list of 24 voluntary health workers for approval of appointment in class IV post including the petitioners before the director in chief, health services. The legal rights of the petitioners is/are not being placed under zone of consideration. Hence, it may be listed for hearing before appropriate Bench.	
80.	Manoj Kumar Jha 9835816576 9934016585	Shailendra Kumar Pratihasta	M.J.C 936 of 2021	The petitioner who retired in 2015 as Assistant Professor has filed present contempt application for non compliance of the order dated 12.12.2019 passed in C.W.J.C no 24961 of 2019 by the then Hon'ble Mr. Justice Prabhat Kumar Jha by which the Registrar of the L.N.M.U was directed to pass order within 4 months and if the petitioner is entitled for payment same should be paid within two months thereafter. The petitioner filed representation on 29.01.2020 but no order has been passed by him till the date. The petitioner is suffering from heart disease and facing acute financial crisis for non payment the admitted dues by the authorities .The case may be listed before Hon'ble Court.	No Urgency
81.	Rajesh Kumar Sinha 9931265501 9304517556	Sandeep Kumar Singh	CWJC No. 518/ 2022	That the petitioner is PDS dealer the grains has been orally stopped on the ground of forged complain and no inquiry report has been served nor any final order either	May be mentioned before the respective Bench only where the matter is

				suspension of licence or cancellations of licence has not been served or passed against the petitioner and consumers are knocking shops for grains, the poor consumer are on starvation specially in COVID-19 period, so it may be treated urgent and may be listed and heard as soon as possible.	listed
82.	Abhinay Raj 9472966355	Sushma Devi	M.A. No. 654 of 2021	The present Memo of Appeal has been filed for grant of injunction setting aside order dated passed in Title Suit No. 38 of 2021. The respondents are carrying on work on the land in question and despite the fraud committed by them the Learned Court has refused to grant injunction. The construction work has been started.	No Urgency
83.	Bhola Kumar 9334143982 9334126373	Sanjay Kumar Sinha	C.W.J.C No. 20278 of 2021	The appointment of the petitioner has been discontinued and the panel has been cancelled without any notice and new panel is going to be made.	May be mentioned before the respective Bench only where the matter is listed
84.	Sanjeet Kumar 9431017782	Sohan Prasad Chaudhary	MJC No. 4549 of 2019	That the order dated 18.07.2019, passed by in CWJC No. 11034 of 2019, has not been complied with. The Writ petitioner is a MBBS Doctor and was a member of Bihar Health Service. The matter is relating to final fixation of pension etc. That the matter is urgent and may be listed for "ORDERS".	No Urgency
85.	Sanjeev Kumar Mishra 9835068340	Dr. Smt. Swarn Lata Sinha	MJC- 4727/2018	Direction was given to pay the entire post retrieval benefit and the Hon'ble	No Urgency

				Supreme Court has also directed vide order dated 7.09.2021 to pay the same within 3 months.	
86.	Sanjeev Kumar Mishra 9835068340	Vibha Devi	M.J.C. No. 1684 of 2021	That the present contempt application is being filed for initiating a contempt proceeding against the contemnor, particularly opposite party no.2, above named for his wilful and deliberate violation and non-compliance of the order dated 28.04.2021 and order dated 28.06.2021 (correction of typographical error in order dated 28.04.2021) passed by Hon'ble Court in C.W.J.C No. 4704 of 2021 (Vibha Devi Vs. The State of Bihar and Ors.) where under following direction has been given. That the matter is urgent and may be listed for "ORDERS".	No Urgency
87.	Devendra Kumar 9431094447 9931288907	Kanti Kumari	C.W.J.C.14212 /2019	The above writ application was filed on 02/07/2019 and same was heard by Hon'ble Mr. Justice Ashutosh Kumar vide order dated 17/07/2019 was pleased to issue notice to private Respondent No.8 and also to the State Counsel was directed to file Counter Affidavit within four weeks from today and the office was directed to list the case on 14 th August 2019 but till today the said case has not been listed whereas counter affidavit has already been filed and Private Respondent No.8 has already been appeared. Hence, being	No Urgency

				urgency the above writ application may kindly be heard on priority basis.	
88.	Devendra Kumar 9431094447 9931288907	Purushottam Sah	C. Misc. No. 4/2022	In the above mentioned case, execution is going to be happened in the learned Court below, if, execution completed then petitioner would have to suffer irreparable loss or injury. Hence, the above Civil Misc. case may kindly be heard on priority basis.	Office to verify as to why not listed before the respective Bench
89.	SANJAY MANDAL 9470000101	Manish Saree Emporium & Another	C. Misc. No. 13 of 2022	By impugned order dated 03.12.2021 the Ld. Trial Court has directed the defendants/petitioners to pay the rent within 15 days. Without fixing the Last Rent as well Non-consideration of adjustment of Expenses as well rent paid more than the actual rent, the said order under challenge is bad and illegal and pressurizing the defendants/petitioners by the Ld. trial court to pay entire rent immediately failing which defence would be struck off, will cause irreparable loss and injury to the defendants / petitioners. Therefore, this matter may kindly be heard out of turn.	Office to verify as to why not listed before the respective Bench
90.	Siyaram Pandey 9708943886	Yadunandan Prasad	CWJC No. 22806 of 2018	Post retirement benefit matter. Listing before Hon'ble Mr. Justice	No Urgency

				Ahsanuddin Amanullah. Petitioner is about 70 years old, may be listed before appropriate Bench at priority basis.	
CRIMINAL MATTERS					
91.	Ms.VAGISHA PRAGYA VACAКNAVI 8084691944	RAVI SHANKAR	Cr Misc No.2238 of 2021	The matter was heard by Hon'ble Mr. Justice Sunil Kumar Panwar on 10.01.2022 and the Hon'ble Court was pleased to grant interim protection in the form of no-coercive step to the petitioner but the same is not reflected in the order uploaded on the website. The matter therefore, may be listed under To Be Mentioned for necessary correction in the order which was passed in the presence of parties.	May be mentioned before the respective Bench only where the matter is listed
92.	Saroj Kumar Sharma	Mamta Devi	Cr. Appeal No 880 of 2021(D.B)	The aforesaid matter an Appellant in custody 31/05/19. The appellant no.1 is a lady whose family and children face so many problems without mother care. Kindly list in the top ten cases. I have already mentioned physical mode twice before Hon'ble court.	To be Listed subject to the availability of digitized record
93.	Not mentioned	Kripa Shankar kumar	Cri. misc .No 44291 of 2021(A.B)	The aforesaid matter filed by online anticipatory bail by the petitioner. Under this pandemic time petitioner round here and there. kindly hear this matter.	May be mentioned before the respective Bench only where the matter is listed
94.	Saket Kumar Singh 8051901920	Sheo Shankar Ojha	Cr. Misc. No. 59508/2017	In above mentioned the trial Court is not granting time to the petitioner and the trial is likely to be started. Hence kindly list this case as this application u/s 482 Cr. P.C. will	No Urgency

				become infructuous as soon as examination of prosecution witness gats started.	
95.	Arun Kumar Gupta 9431792821	Manju Chaudhary @ Manju Choudhary @ Manju Chau..... & Anr.	Cr. Misc. Token No. 68381/2021	That during stamp reporting pointed out that as defect No. 5 that Anticipatory Bail petition of petitioner No. 1 with Cr. Misc. No. 38935/2021 is already pending in this Court and this needs to be withdrawn first for the present R. Bail petition is to be interlined. That during pendency of aforesaid application, petitioner No. 1 was arrested but petitioner No. 1 was able to contact his advocate for withdrawal and as such in view of the aforesaid application is to be listed for hearing.	Office to verify and to do the needful
96.	Mr. Diwakar Prasad Singh 9431091696	Brajesh Kumar	Cr. Misc No.40674 of 2021 (R.BAIL)	Present application is being filed for urgent hearing of aforesaid Case since the petitioner seeks his release in order to appear in B.Sc Part-II Examination (Zoology Hons.) Scheduled from 15.01.2022 to 29.01.2022 at the Examination Centre Code 1201 at MLT College Saharsa for which an affidavit is being filed by father of the petitioner with a prayer to allow the Petitioner on Provisional Bail for 15 days for the purpose of his B.Sc Part-II Examination (Zoology Hons.) while the deponent/father of the petitioner is taking all responsibility to get his son admitted in custody after completion of his examination on 29.01.2022 & the	May be mentioned before the respective Bench only where the matter is listed

				deponent produce his son in custody on 30.01.2022, for which an affidavit is being filed in this Case. As such urgency in the matter since the examination is scheduled from 15.01.2022.	
97.	Ajay Kumar Tiwari9835613681	Rameshwar Chaubey	Cr. Appl. No. 284/2018 (DB)	This appeal is of the year 2018 and appellant has remained in custody for more than four years, six month, despite the fact that he has been sentenced to life, but there is no likelihood that this appeal will be taken in near future. Besides the appellant is severely ill. Inside prison he sustain severe attack of paralysis and jail Doctor has recommended for shifting him for better treatment to Baxur Hospital and as such on critical health condition I.A. No. 01/2020 may kindly taken up out of turn. (photo copy of forwarding letter of jail S.P. is annexed)	To be Listed subject to the availability of digitized record
98.	Md. Najmul Hodda 9431495219	MD. Tahir Alam & Ors.	Cr. Appl. No. 2511/2017 (S.J)	Aforesaid appeal has been admitted and pending for hearing. I.A No. 3 of 2021 has been filed for suspension of fine and grant of bail. Appellant are in jail since 15.05.2016 and there is no chance of hearing of this case. This case may kindly be listed under heading for orders.	To be Listed subject to the availability of digitized record
99.	Lakshim Knat Sharma 9470633374	Ajay Singh & Ors.	I.A. No. 02/2021 IN Cr. Appl. No. 2987/2018 (S.J)	Hon'ble Court was pleased to rejected the prayer for bail on 01.11.2018 with a liberty to renew the prayer for bail it appeal will not be heard. Appellant no. 2 by now completed more	To be Listed subject to the availability of digitized record

				than 4 years in jail out of total period of sentence 7 years. Hence matter may be heard on priority basis.	
100.	Dr. Bidhu Ranjan 9431621880	Ashutosh Kumar	Cr. Misc. No. 70704/2021	This is anticipatory bail petitioner has been arrested so may kindly permit ... to withdraw the above mentioned case.	May be mentioned before the respective Bench only where the matter is listed
101.	Apurva Kumar 9308555357	Punam Devi & Anr.	Cr. Misc. No. 4298/2020	As the case has been filed way back on 16.1.2020 till date not a single hearing has taken place, above all the petitioner are ladies of old age and being	Office to verify and to be listed in order of seniority if bail
102.	Ajay Kumar Tiwary 9905885444	Prabhavati Devi	Cr. Appl. No. 1390/2017 IN I.A. No 1/2019	In above noted appeal dismissed on 16.2.2018 for bail. May kindly list this appeal. Appellant in lady and she in jail custody since 22.8.2017.	To be Listed subject to the availability of digitized record
103.	Binod Kumar Pandey 9939204179	Pintu Yadav	Cr. Misc. Token no. 68334/2021 (R. Bail)	This modification petitioner has been filed to modify the order dated 17.12.2021 passed in cr. Misc. No. 32269/2021 passed by Hon'ble Mr. Justice Anil Kumar Sinha So, this may be listed on priority basis as petitioner is in jail custody.	To be Listed for modification
104.	Ashwani Kumar Tiwary 9661885404	MD. JOHAK ALI @ MD. JOHAL ALI	Cr. Appeal No. 2794/2021(SJ)	The instant appeal has been filed against order dated 09.02.2021 and order of conviction dated 11.02.2021 passed in S.T. Excise No. 232/2017 (960/2017) arising out of Birpur Bhimnagar O.P. P.S. case No. 100/2016 under section 47(a), 53 (a) of Bihar Excise Act and he is in judicial custody since 09.02.2021 and his case was never heard on 22.12.2021 it was listed before Hon'ble Mr.	May be mentioned before the respective Bench only where the matter is listed

				Justice Prabhat Kumar Singh but not heard so this case may be listed before appropriate bench and may be heard out of turn.	
105.	Dhirendra Kumar Sinha 9431624641	Mauji lal Rai	Cr. Misc. 61063/2021	The wife of the petitioner has been admitted in NETRA NIDAN EYE Hospital and RESEARCH CENTER for the operation of her eye, the petitioner has to look after her in the hospital, hence the case of the petitioner may kindly be heard for regular bail on 14.1.2022.	May be mentioned before the respective Bench only where the matter is listed
106.	Rajive Ranjan Singh 9835613117	Dharmendra Kumar @ Dharmendra Yadav	Cr. Appl. 363/21 (DB)	That is this case Lower Court Record is already received on 25.8.21 but till date this case not been listed for consideration for..... during pendency of cr. Appeal it may be listed this case.	To be Listed subject to the availability of digitized record
107.	Rajive Ranjan Singh 9835613117	Munilal Yadav @Munna Yadav	Cr. Appl. 650/2017 (DB)	That is this case appellant in custody since 2017 it may be heard for consideration of during pendency of Cr. Appeal.	To be Listed subject to the availability of digitized record
108.	Rajive Ranjan Singh 9835613117	Raja Yadav @ Rajesh Bharti & anr.	Cr. Appl. No. 760/2015 (D.B)	That the appellant has in custody since 2014 it may be heard for consideration of bail during pendency of Bail.	To be Listed subject to the availability of digitized record
109.	Rajive Ranjan Singh 9835613117	Karka Paswan @ Pappu Paswan	Cr. Misc. No. 24964/21 (A Bail)	That this is a anticipatory bail and petitioner has arrested to withdraw it.	May be mentioned before the respective Bench only where the matter is listed
110.	Rajesh Kumar 9334336767	Dhaneshwar Chaudhary	Cr. Misc. No. 67922/2021	The petitioner apprehend his arrest in connection with Rupaspur P.S. case no. 411/2021 u/s 304(B), 498(A)/ 34 I.P.C. the petitioner no. 1 is father in law arrested on 25.12.2021 and	May be mentioned before the respective Bench only where the matter is listed

				petitioner no. 2 is mother-in-law aged about 60 years and living separately. She is not able to done of her natural works. Therefore may kindly heard the case in priority basis.	
111.	Madhav Jha 9973056271	dilkhush kumar @ Ashish Kumar	Cr. Misc. 67940/2021 (R. Bail)	Aforesaid case relates to Excise Act. Petitioner is an appearing candidate in I.Sc. examination 2022. Practical Examination is fixed between 10.01.2022 to 20.1.2022. petitioner's practical examination will start from 16.1.22. so your Lordships may dispose the aforesaid case out of turn.	May be mentioned before the respective Bench only where the matter is listed
112.	Raj Krishna Jha 9430458893	Pankaj Kumar	Cr. Appl. (S.J) No. 4503/2021	In the aforesaid case the appellant is in judicial custody since above 5 years and his appeal is still pending for hearing on the point of granting bail. Therefore, half of the punishment has already been completed. Kindly heard the of appeal as soon as possible.	May be mentioned before the respective Bench only where the matter is listed
113.	Raj Krishna Jha 9430458893	Lalit Kumar	Cr. Appeal (S.J) No. 4313/2021	In this case the appellant aforesaid has been convicted because he was presented at the house of co-accused for invitation of marriage and ... the meantime police arrived there and caught hold to the appellant and later on he was convicted whereas, the house owner has also been convicted there is no recovery in spite of that he is in jail after conviction. Kindly direction to list this case as soon as possible with in the stipulated period. Top 10 cases of the list of appropriate Hon'ble Bench.	May be mentioned before the respective Bench only where the matter is listed

114.	Bal Govind Sharma 9431093160	Shah Alam	Token No. 16816/2020	That, a petition of criminal Miscellaneous (Quashing) has been filed on 25.02.2020 vide Token No. 16816/2020 before this Hon'ble Court and the Stamp Reporter pointed out the defects on 27.02.2020 regarding type copy of impugned order and a certified copy then the Advocate clerk took the main file from the office in the month of March 2020 and convey to the pairvikar of the case about the certified copy of impugned order with its presiding / court name meanwhile due to Covid - 19 lockdown imposed on 16.03.2020 and physical filing stopped due to which the present file has not been placed in physical mode, presently I have removed all defects and seeking permission to file the same before the Hon'ble Court through E-mail process or as per direction, kindly grand me permission to file the same.	Refiling permitted of hardcopy
115.	SHAILESH KUMAR 9801294071	Mantun Nada..	Cr. Appl. (SJ) No. 813 / 2016 (I.A. No. 1/2021)	In the present appeal I.A. No. 1/2021 has been filed for consideration of bail as the appellant is in custody since 11.08.2016, therefore the case may be listed for urgent hearing of the matter.	To be Listed subject to the availability of digitized record
116.	Raj Krishna Jha 9430458893	Rahul Tiwari @ Rahul Kumar Tiwari	Cr. Appl. No. 394/2021 (D.B)	The aforesaid memo of appeal has been admitted on 26.11.2021 and called for LCR and the LCR has been received on 06.12.2021 but till today the memo of appeal has not been listed. Therefore direction may kindly be given to the	To be Listed subject to the availability of digitized record

				concerned office list the same.	
117.	Raj Krishna Jha 9430458893	Dharamveer Singh	Cr. Appl. (S.J) No. 3616/2021	The aforesaid case was heard by Hon'ble Mr. Justice Anjani Kumar Sharan on 30.11.2021 and notice issued to the informant and direction was also given "list this appeal on valid service of notice or after appearance to respondent No.2 [informant }, whichever is earlier. Notices issued was received by O.P. No 02 but the case is not listed because after receiving the notice and case diary has been received kindly give direction to concerned office list the same as soon as possible.	Office to verify and comply the judicial order
118.	Nishant Kumar 8210290806	Anu devi@Annu devi	CR. Appeal (DB) No. 639/2014	The appellant humbly prays for considering the pending I.A. arising in Criminal Appeal (DB) No. 639 of 2014, or in alternative for final hearing of the matter. On the last occasion, matter was taken up by the Hon'ble Bench of Hon'ble Mr. Justice Ashwani Kumar and Hon'ble Mr. Justice Rajiv Ranjan, and it was directed by order dated 24.12.2021 that the matter should be listed before appropriate bench of Mr. Justice Ashwani Kumar and Hon'ble Mr. Justice Arvind Kumar on 05.01.2022, but unfortunately despite the formation of appropriate division bench on 05.01.2022 , the matter could not be listed. Appellant is a pauper and female with kids, languishing in Jail since 30.05.2007 i.e., for last	To be Listed subject to the availability of digitized record

				14 years. The Appellant was convicted by judgment dated 3.12.2011, and was further sentenced to rigorous life imprisonment by order dated 10.12.2011, in relation to Sessions trial number 1190 of 2007, corresponding to trial number 142 of 2011, arising out of Industrial Area P. S Case number 41 of 2007, for offences under section 302 of Indian Penal Code, 1860. The prayer of bail has never ever been rejected on merits priorly.	
119.	Arvind Kumar Singh 9835447141	Anjani kumar@Anjani mandal	I.A. No-1 of 2022 In Cr. Appeal No-679 of 2016(D.B.)	That appellant is custody since 14.09.2012 kindly be heard on I.A. for bail.	To be Listed subject to the availability of digitized record
120.	MD. Harun Quareshi 9304838589	Arvind Kumar Bharti	Cr. Misc. No. 66291/2021	Petitioner's mother has been seriously ill and petitioner is only son who case him. So may kindly be heard on priority basis at the matter is very urgent.	May be mentioned before the respective Bench only where the matter is listed
121.	MD. Harun Quareshi 9304838589	Barun Kumar Shavan	Cr. Misc. No. 64662/2021 (R. Bail)	Petitioner suffering from chest pain and heart disease also. Doctor advised him to go for better treatment. Petitioner is in custody since long without fault. So may kindly heard on priority basis.	May be mentioned before the respective Bench only where the matter is listed
122.	Ramendra Kumar Bharti	Surendra Sahani (Dhurendra Sahani)	I.A. No. 1/21 Cr. Appl. (D.B) No. 802/2019	The petitioner is the sole working in his family while his two infant children and his wife is on the verge starvation to his custody. Ina false and fabricated matter. The petitioner is in the custody since more than three years. Hence this application for early hearing of the	To be Listed subject to the availability of digitized record

				I.A. No. 1/2021 dated 27.1.2021, petitioner is in custody since 25.7.2016.	
123.	Mr. Rajesh Kumar Sinha 9931265501	Karu yadav @ Jay prakash yadav	Cr. Misc. No. 78020/2019	That the petitioner is in jail and matter is of 2019 but it is not on list it may be listed at its position or anywhere at list it should be listed .	Office to verify and to be listed in order of seniority if bail
124.	Anant Kumar Pandey 9386867525	Kishundeo Singh	Cr. Appl. No. 1158/2019 (D.B) (consolidated list 187 dt. 10.1.2022)	In aforesaid Cr. Appeal L.C.R. was received on 04.02.2020. appellant is 69 years old. His physical condition deteriorate day today. He is not an assailant, custody since more than three years. Whether the case is running on the since list last seven month list case has not token up up till now.	May be mentioned before the respective Bench only where the matter is listed
125.	BIMAL KUMAR 9430828756	MD. MOJAMIL	CR.APP. NO-489/2018 (DB)	That the present appeal pending in CRAPP. NO-489/2018(DB). That the appellant has been custody since 08/01/2014. That the appeal has been listed in final hearing list, case was called and pass over but again list after 100 cases. appellant is danger due to pandemic covid-19, kindly listed in next day.	May be mentioned before the respective Bench only where the matter is listed
126.	Zeyaul Hoda 9431491869	Md. Athar Hussain	Cr. Appl. No. 4758/2019 (S.J)	The aforesaid case has been filed on 23.08.2019, the appellant has been languishing in jail since long i.e. 19.08.2017, despite filing of the matter more than two years, it is surprising that this case has not been listed till today, kindly list the matter as earliest.	To be Listed subject to the availability of digitized record
127.	Zeyaul Hoda 9431491869	Md. Babar @ Md. Babar Ali and Ors.	I.A. No. 1 of 2021 (D.B.) IN Cr. Appeal No. 223 of 2019 (D.B.)	In the aforesaid case I.A. has been filed on 20.01.2021 despite that the case has not been listed yet. Appellant is in jail since	To be Listed subject to the availability of digitized record

				long i.e. 04.04.2016 (more than five years) kindly list the case as earliest.	
128.	Kumar Kaushlendra 9801341145	Sunita Devi	Cr. WJC. No. 17/2022	As the husband of the petitioner has been kidnapped by the private Respondents and he is traceless from last few months. The state authority kept mum on this issue despite filing representation. Kind lodging of FIR. Hence it is urgent.	May be mentioned before the respective Bench only where the matter is listed
129.	Kumar Kaushlendra 9801341145	Parohan Mahto & Ors.	Token No. Cr. Misc. No. 185/2022	As the petitioner could not surrendered before the Court below due to illness of their mother with in time as per the bail order of this Hon'ble Court. Hence this modification application.	To be Listed for modification
130.	Kumar Kaushlendra 9801341145	Bindeshwar Mahto & Ors.	Token No. Cr. Misc. No. 288/2022	As the petitioner could not surrendered before the Court below due to illness of their mother with in time as directed by this Hon'ble Court. Hence this modification application.	To be Listed for modification
131.	Gajandra Singh 9973543163	Balmukund @ Balmukund Kumar	Cr. Misc. No. 13907/2021 (A. Bail)	That the aforesaid case is not on list. May kindly list the case before appropriate Bench.	Office to verify and to be listed in order of seniority
132.	Mr. Nityanand Kumar 7903901580	Raja Kumar	Cr. Misc. No. – 50960/2021 (A. Bail)	That petitioner has been arrested in this case on 10/01/2022 and remanded to judicial custody, therefore this anticipatory bail petition become in fractious. It is therefore prayed that your lordship may kindly be pleased to allow the petitioner to withdraw this anticipatory bail petition as early as possible. And for this petitioner shall ever prey. (Now Listed before Hon'ble Mr. justice.	May be mentioned before the respective Bench only where the matter is listed

				A.K. Sharan at S.N. 904 of consolidated List Dt. – 10/01/2022).	
133.	Ramji Kumar 9973770747	Mithilesh Chawhan	Cr. Misc. No. 28740/2021	That the father of the petitioner is suffering from heart disease and petitioner is only one active member of the family so, due to this case petitioner is not comfortable for proper treatment of his father. So the immediate hearing of the case is required. Prescription is annexed here with mentioning slip as annexure 1 series. So, the case may be listed top of the under heading for Admission.	May be mentioned before the respective Bench only where the matter is listed
134.	Paras Nath 9934033537	Mohanto Rajbanshi @ Mohanta Rajbanshi	Cr. Misc. No. 41746 /021 (R.B.)	In the aforesaid case , the petitioner has been granted regular bail on 4.1.2021 by Hon'ble Mr. Justice Mohit Kumar Shah but in the last line of the order, Kaler P.S. Case No.137 /021 is wrongly typed in place of Kaler P.S. Case No.31/021 therefore it may be modified to the extent Kaler P.S. Case No.31/021 and hence it may be listed for order so that bail granting order may be modified to the extent as mentioned above.	May be mentioned before the respective Bench only where the matter is listed
135.	Mr. Niranjan Kumar 9199527423	Kamlesh Soni	Cr. Misc. No. 11009/2021	For quashing of the entire criminal proceedings arising from the matrimonial disputes between the petitioner and opposite party no.2 and the said matrimonial have already been settled and now there is no any grievances against each other and both the parties are, willing to resolve the same at the earliest. So, this case may be heard on priority	May be mentioned before the respective Bench only where the matter is listed

				basis in the interest of Justice.	
136.	Mr. Niranjn Kumar 9199527423	Mukesh Kumar Mahto and Ors.	Cr. W.J.C. NO. 1490/2019	That this instant writ application has been filed for quashing of the F.I.R. bearing Chautham P.S. Case No. 162/2018 registered under section 498(A), 323, 324/34 of the Indian Penal Code and 3/ 4 of the Dowry Prohibition Act against the petitioners and others, who have falsely and deliberately been implicated in this instant case having mal fide intention. In fact, this instant criminal prosecution has manifestly been attended with mala fide intention having motive to spite them due to private and personal grudge rather informant is married with some other man and living a happy conjugal life. So, after seeing the urgency of this case, the same may be listed at top ten cases in the interest of justice.	No Urgency
137.	Nachiketa Jha. 9835454461	Naresh Kumar	Cr. Appeal (S.J) No:-761/2021,	In the aforesaid case, L. C. R. was called for on 05.04.2021, thereafter never heard, the appellant is in custody since 08.09.2016 (for more than 5 years and 4 months), he has been convicted by the court below and sentenced for R.I. for 7 years, therefore he prayed for urgent hearing.	To be Listed subject to the availability of digitized record
138.	Anil Kumar Singh 9835233506	Lal Mohan Prasad	EC-BRHC01-88651/2021 Dated 4.1.2022	The aforesaid bail application has been filed on behalf of the above named petitioner on 4.1.2022 vide EC-BRHC01-88651/21 but till date Token no. not generated ... not	Ld. Counsel to complain before the office concerned

				approved. The petitioner is in custody since long. Hence this case may be listed urgent.	
139.	Anil Kumar Singh 9835233506	Nitish Kumar	Cr. Appl.(D.B) No 819/2018 I.A. No. 2/21	I.A. No. 2/2021 has been filed on 23.07.2021 before the Hon'ble Court for consideration bail. Earlier the bail petition of the appellant has been rejected by the Hon'ble Mr. Justice Ashwani Kumar Singh and Mr. Justice Arvind Srivastava on 9.7.2020, the appellant is in custody for over seven years. Last occasion mentioned for listing the I.A. No. 2/21 has been allowed the Ld. Registrar directed to digitized the memo of appeal but not listed. Hence kindly list this case.	To be Listed subject to the availability of digitized record
140.	Md. Imteyaz Ahmad 9386416816	Vimal Singh & Ors.	Cr. Appeal (S.J) No. 5280/2019	Vide order dated 23.02.2021 the prayer for suspension of sentence and bail of the appellants No. 1 and 2 is rejected by this Hon'ble Court with to renew their prayer if the appeal is not heard within period of 9 months. Hence the prayer is made by filing I.A. No. 1/22. It may kindly be listed for orders. (Tied-up matter of Hon'ble Mr. Justice Rajeev Ranjan Prasad)	To be Listed subject to the availability of digitized record
141.	Md. Imteyaz Ahmad 9386416816	Raghwendra Kumar @ Anupam	Cr. Appl. (S.J) No. 1600/2021	This appeal is admitted on 24.11.2021 and the Lower Courts Record is called for, L.C.R. is received on 06.12.2021. hence it may kindly be listed for orders for consideration of the prayer for suspension of sentence and bail.	To be Listed subject to the availability of digitized record

142.	Mr Rajesh Kumar Sinha 9931265501	Prayag Burnwal	Cr. Misc no. 524/2019	That the petitioner has been declared absconder without any summon notice and he applied for FIR but office not supplying the same saying record is not available other side police chasing so it may be treated urgent and may be heard as early.	No Urgency
143.	Anuj kumar 9939993599	Rajnikant Pandey	Cr. Appeal No. 1256/2018 (D.B.)	The present I.A. is filed for suspension of sentence and grant of bail to the appellant. appellant is in custody since 30.09.2018 and Prior to his conviction he was in custody for about eight month. Prayer for suspension of sentence and grant of bail to the petitioner was earlier rejected. The petitioner was convicted and sentenced to undergo R.I. for life for the offence under section 302 of I.P.C. The have two minor child and the appellant is only food earner of his family. Hence this case may be listed and heard urgently.	To be Listed subject to the availability of digitized record
144.	Mr. Sanjeet Kumar 9431017782	Rakesh Kumar Trivedi	C. Misc No. 8610 of 2018	That the writ application has been filed for quashing of the order contained in memo no. 2601 dated 08.09.2017 issued by the Bihar Staff Selection Commission, Government of Bihar, Patna (Hereinafter referred as 'commission' for the sake of brevity) whereby and where under the objection submitted by the petitioner, in pursuance of the order dated 30.05.2017 passed in C.W.J.C. No. 13658 of 2016 (Randhir Bhardwaj & Ors. Vs The State of Bihar & Ors.), has been	No Urgency

				rejected without reflecting application of mind. Vide order dated 21.08.2018, it was directed to list this case after two weeks, but it has not been listed. That the matter is urgent and may be listed for "ORDERS"	
145.	Arjun Prasaad No.1 9934007140	Ram Briksha Chauhan & Anr.	Cr. Appl. (S.J) Token No. 1385/2022	The appellants were granted provisional Bail by the Court below on 23.12.2021 which will expired on 21.01.2022. so may kindly be listed before that day i.e..... before the appropriate Bench.	Office to verify
146.	Satish Kumar Pandey 9199101676	Sabita Devi	Cr. Misc. No. 69668/2021	The petitioner is an old woman (no criminal history) suffering from unsound health and she is in custody since 06.07.2021 (i.e. about 6 months). Hence list this case at the earliest for hearing.	May be mentioned before the respective Bench only where the matter is listed
147.	Pramod Kumar 9430419917	Manoj Rajak	Cr. Appl.(S.J) No. 1358/2019	The appellant has been convicted by SPL. Judge, POCSO Act, Samastipur by order dated 29.9.2019 in Tr. No. 43/2019 (it would have been Typed as Tr. No. 43/2018) and sentenced to suffer 7 years and date the appellant 4 yrs & 4 months (since 19.09.2017)and his father is also suffering from serious ailment. The appellant has spent more than half of his sentence. It is therefore, prayed that this case be heard at the earlier.	May be mentioned before the respective Bench only where the matter is listed
148.	Abhinay Raj 9472966355	Karu Singh @ Shatrudhan Kumar	Cr. Misc No. 48447 of 2021	In the present matter the LCR was called for and the matter was directed to be listed thereafter. The LCR have already been received on 10.01.2022 as per	Office to verify and comply the judicial order

				information available on the Hon'ble Courts web-site. The matter may thus be listed before appropriate Hon'ble Bench.	
149.	Rajesh Kumar 9334336767	Sulekha Kumari	Cr. Misc. No. 67480/2021	The petitioners apprehended her arrest in connection with Rupaspur P.S. case no. 411/2021 u/s 304(B), 498(A)/34 IPC. The petitioner is sister-in-law (Nanand) aged about 22 years, unmarried and living separately her father and mother there is no any connection in this case. Therefore may kindly heard the case in priority basis.	May be mentioned before the respective Bench only where the matter is listed
150.	Manoj Kumar Singh 9431491512	Sumiran Yadav	Cr. Appl. No. 954/..... (S.J)	Appellant is in custody since 27.06.2015 and of sentence has been served, and there are no chance of hearing at earliest, hence, prayer for bail may be heard by way I.A. permitted to be filed and listed thereafter.	Case No not clear
151.	Devendra Kumar 9431094447	Sanjay Kumar Gupta	Cr. WJC. No. 1689/2019	The above criminal writ application is not listed anywhere, hence, the above criminal writ may kindly be listed before appropriate Bench. It is out of list. The above writ has been filed for proper investigation, the police is under political pressure as well as in collusion with accused persons consequently this case has been pending for more than two years. This case belongs to Advocate of Patna High Court his properties are being sold one by one. Hence, being seriousness of this Cr. writ	No Urgency

				application may kindly be listed on priority basis.	
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